

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (C) NO.164 OF 2021

BIYUMMA & ANR.

...PETITIONER(S)

VERSUS

UNION OF INDIA

...RESPONDENT(S)

WITH

WRIT PETITION (C) NO.230 OF 2022

O R D E R

1. Learned counsel appearing for Senior Counsel Mr. Ahmadi for the petitioners seeks permission to withdraw the present Writ Petitions filed under Article 32 of the Constitution of India, with a view to file appropriate proceedings before the appropriate forum, as may be permissible under the law.

2. Permission as sought for is granted.

3. The Writ Petitions are, accordingly, dismissed as withdrawn with liberty as prayed for.

.....J.
(BELA M. TRIVEDI)

.....J.
(PANKAJ MITHAL)

NEW DELHI;
15THFEBRUARY, 2024

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION (CRL.) NO.470 OF 2021

MUKESH & ORS.

...PETITIONER(S)

VERSUS

STATE OF TRIPURA & ORS.

...RESPONDENT(S)

O R D E R

1. Learned counsel for the petitioners, Mr. Prashant Bhushan seeks permission to withdraw the present Writ Petition filed under Article 32 of the Constitution of India, with a view to file appropriate proceedings before the appropriate forum as may be permissible under the law.
2. Permission as sought for is granted.
3. The Writ Petition is, accordingly, dismissed as withdrawn with liberty as prayed for.

.....J.
(BELA M. TRIVEDI)

.....J.
(PANKAJ MITHAL)

NEW DELHI;
15THFEBRUARY, 2024

IN THE SUPREME COURT OF INDIA
CIVIL/CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION (CRL.) NO.88 OF 2022

AMREEN

...PETITIONER(S)

VERSUS

SUPERINTENDENT OF POLICE (CYBER CRIME),
TRIPURA POLICE

...RESPONDENT(S)

WITH

W.P. (CRL.) NO.79/2022

W.P. (CRL.) NO.80/2022

W.P. (CRL.) NO.78/2022

W.P. (C) NO.1377/2021

O R D E R

1. Learned counsel for the petitioner(s), Ms. Sumita Hazarika, seeks permission to withdraw the present Writ Petitions filed under Article 32 of the Constitution of India, with a view to file appropriate proceedings before the appropriate forum as may be permissible under the law, within two weeks.
2. Permission as sought for is granted.
3. The Writ Petitions are, accordingly, dismissed as withdrawn with liberty as prayed for.

.....J.
(BELA M. TRIVEDI)

.....J.
(PANKAJ MITHAL)

NEW DELHI;
15TH FEBRUARY, 2024

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s)(Civil) No(s).164/2021

BIYUMMA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION)

WITH

W.P.(Cr1.) No. 88/2022 (X)

(FOR ADMISSION and IA No.33503/2022-EXEMPTION FROM FILING O.T.)

W.P.(Cr1.) No. 470/2021 (X)W.P.(C) No. 230/2022 (PIL-W)
(FOR ADMISSION)W.P.(Cr1.) No. 79/2022 (X)

(FOR ADMISSION)

W.P.(Cr1.) No. 80/2022 (X)W.P.(Cr1.) No. 78/2022 (X)

(FOR ADMISSION)

W.P.(C) No. 1377/2021 (X)

Date : 15-02-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHALFor Petitioner(s) Ms. Nisha Bhambhani, Adv.
Mr. Rajat Arora, AOR
Mr. Rahul Unnikrishnan, Adv.
Mr. Harshvardhan Kotla, Adv.
Mr. Raghav Kohli, Adv.
Mr. Rohan Alva, Adv.
Ms. Gayatri T, Adv.
Mr. Divyank Yadav, Adv.
Ms. Mariya Shahab, Adv.
Mr. Nibin Louis, Adv.

Mr. Prashant Bhushan, AOR
Mr. Rahul Gupta, Adv.
Ms. Ananya Singh, Adv.
Mr. Debadutta Kanungo, Adv.

Mr. Huzefa Ahmadi, Sr. Adv.
Mr. Jaimon Andrews, Adv.
Mr. Ninad Laud, Adv.
Mr. Shahrukh Alam, Adv.
Mr. Ameen Hasan K., Adv.
Mr. Piyo Harold Jaiman, Adv.
Mr. Zubin Das, Adv.
Mr. Firdouse CP, Adv.
Mr. A. Karthik, AOR

Ms. Sumita Hazarika, AOR

For Respondent(s) Mr. Shuvodeep Roy, AOR
Mr. Kabir Shankar Bose, Adv.
Mr. Saurabh Tripathi, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. S V Raju, A.S.G.
Mr. Shantanu Sharma, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Rajat Nair, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

W.P. (C) No.164/2021 & W.P.(C) No.230/2022

The Writ Petitions are dismissed as withdrawn with liberty as prayed for, in terms of the common signed order.

W.P.(Cr1.) No.470/2021

The Writ Petition is dismissed as withdrawn with liberty as prayed for, in terms of the signed order.

W.P.(Cr1.) No.88/2022, W.P.(Cr1.) No.79/2022, W.P.(Cr1.) No.80/2022, W.P.(Cr1.) No.78/2022 and W.P.(C) No.1377/2021

The Writ Petitions are dismissed as withdrawn with liberty as prayed for, in terms of the common signed order.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)

(separate signed orders are placed on the file)